

ITEM NO.14

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.18885/2024

(Arising out of impugned final judgment and order dated 16-12-2019 in A482 No. 41533/2019 and order dated 02-04-2024 in CRMRA No. 3/2020 passed by the High Court of Judicature at Allahabad)

BHAGWAN SINGH

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 112134/2024 - CONDONATION OF DELAY IN FILING SLPs & IA No. 112132/2024 - EXEMPTION FROM FILING O.T.)

Date : 31-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Anubhav, AOR

Mr. Nikhil Majithia, Adv.

Mr. Rishi K.S. Gautam, AOR

For Respondent(s)

Ms. Sakshi Kakkar, AOR

Mr. Sanchar Anand, Adv.

Mr. Ravinder Kumar Anand, Adv.

Mr. Apoorva Singhal, AOR

Mr. Aman Kumar Thakur, Adv.

Mr. Arjun Rana, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. In continuation of the yesterday's order, Mr. Anubhav, learned Advocate-on-Record whose 'Vakalatnama' has been filed on behalf of the petitioner - Bhagwan Singh in the Special Leave Petition is present in the Court. He states his full name to be Anubhav Yashwant Yadav. He further states that though on the 'Vakalatnama' he had identified and attested the signature of the petitioner, that was not correct, and that he had received the 'Vakalatnama' with the signature of the petitioner - Bhagwan Singh from the

Advocate Mr. R.P.S. Yadav, who is also present in the Court.

2. Yesterday, Mr. R.P.S. Yadav was present in the Court and Mr. Anubhav was not present, and on our being asked, Mr. R.P.S. Yadav had stated that the 'Vakalatnama' was signed by the petitioner - Bhagwan Singh in his presence. Today, he states that he had received the 'Vakalatnama' already signed by the petitioner - Bhagwan Singh from one lawyer named Karan Singh Yadav, who is practicing in the Allahabad High Court.

3. The petitioner - Bhagwan Singh is also present in the Court and he states that he does not know either Mr. Anubhav or Mr. R.P.S. Yadav or Karan Singh, and that he came to know about the present proceedings having been filed in his name only when the concerned Police Station of his area came to serve notice of this Court on him in respect of the present S.L.P. proceedings.

4. Today, Mr. Nikhil Majithia, learned Advocate-on-Record states that he is also AOR but Mr. Rishi Kumar Singh Gautam has filed 'Vakalatnama' on behalf of the petitioner who states that the SLP was not filed by the petitioner.

5. In view of the above, before passing any further order, let Mr. R.P.S. Yadav give the correct name, full address with Phone Number of Mr. Karan Singh who, according to him, had given the papers along with the signed 'Vakalatnama' of the petitioner to file the SLP in this Court.

6. The Registry is directed to issue notice to the Advocate Mr. Karan Singh at the address furnished by learned Advocate Mr. R.P.S. Yadav, to remain present in the Court on 9-8-2024 at 2.00 p.m. The address is as follows:-

Chamber 8b, Old Building, High Court, Allahabad, U.P.

Mobile No.9935256980

7. Let the petitioner - Bhagwan Singh file an affidavit with regard to the correct facts in respect of the present proceedings.

8. List on 9-8-2024 at 2.00 p.m.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
ASSISTANT REGISTRAR

